
(2020) 10 SHI CK 0038

In the High Court Of Himachal Pradesh

Case No : Criminal Miscellaneous Petition (M) No. 1248 Of 2020

Lekh Ram @ Sunil Kumar

APPELLANT

Vs

State Of Himachal Pradesh

RESPONDENT

Date of Decision : 06-10-2020

Acts Referred:

Citation : (2020) 10 SHI CK 0038

Hon'ble Judges : Ajay Mohan Goel, J

Bench : Single Bench

Advocate : Peeyush Verma, Sumesh Raj, Dinesh Thakur, Sanjeev Sood, Divya Sood

Final Decision : Dismissed

Judgement

Ajay Mohan Goel, J

1. The Court stands informed that the trial of the case is at the stage of recording statements of prosecution witnesses.

Heard.

2. Learned Additional Advocate General submits that in case the petitioner is ordered to be released on bail, at this stage, on bail, there is each and every possibility of his making an endeavour to influence the prosecution witnesses and the same will hamper the trial.

3. At this stage, learned Counsel for the petitioner, on instructions, submits that he may be permitted to withdraw this petition, however, with liberty to approach the Court afresh, after statements of the prosecution witnesses are recorded.

4. In view of the above, petition is dismissed as withdrawn, with liberty, as prayed for.